CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated:

24-1-1994

APPLICATION NO(s) 858/93

31 JAN 1994

APPLICANTS: N. Mohan Das RESPONDENTS: U.D. J. Secretary.

Alof Electronics & others

TO.

JSni N. Mohan Bas.

Slo N. Navayanappa, working as

Scientific Assistant 'B'.

P. 28, CC9 Building MES Road.

Jalahalli, Bangalar. 560 013.

- 2) The Rivector, ETDC, Keonics Brown, Ring Road, Peenya, Industrial Estate Bougular. 58
- 3) Bri M. Verludeva Rac. Addr. Standing Coursel for Cutral Govr. High Court Bald., Baugahr. 1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on $10 \cdot 1 \cdot 1994$.

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JUDICIAL BRANCHES.

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to people who are under the rules of the department not qualified for such benevolance at all.

The applicant is an official in the Electronic, Department and at present holding a Diploma in Telecommunication. So intent he is on improving his career prospects he has already registered himself for the BE degree course and we are happy to be told that he has almost arrived at the last post because he is scheduled to take the final BE degree examination to be held by the end of this month. Hoping that he will do well and will get the benefit of all these four years of endevour and would be: accredited with a BE degree which would at once ensure that all things being equal he will get the chance of going abroad for securing greater technical knowhow. While we think it proper to dispose off this application on this note particularly now that we are told that one more chance of going abroad is open to him to study at Wienshelf in California. He may now tell the department that as he has almost become a graduate in his case the requirement of a graduate trainee could possibly be dispensed with as was done in the case of respondent No.3 on one occasion. That ofcourse is a matter for the department and probably by the time his application comes up for consideration the applicant might well have been adequately qualified by acquiring the degree qualification when probably there may not be any problem for sending him for training abroad with resultant benefit to the country.

INC TRIE

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4. With these observations this application stands disposed off finally. Deputation if it does take place it will have to be dealt with in accordance with law.

FRAL ADMINISTRATIVE TO

ADDITIONAL GENCH BANGALORE

<u>Sd-</u>

VICECHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

O.A. No.858/93

MONDAY THIS THE TENTH DAY OF JANUARY 1994

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

N. Mohan Das, S/o N. Narayanappa, Working as Scientific Assistant 'B', P.28, CCI Building, MES Road, Jalahalli, Bangalore-560 013.

... Applicant

v.

- 1. Union of India,
 Secretary,
 D/of Electronics,
 Electronics Niketan,
 CGO Complex,
 6, Lodhi Road,
 New Delhi-110 003.
- 2. The Director, ETDC, KHONICS Bhavan, Ring Road, Peenya Industrial Estate, Bangalore-58.
- 3. B.T. Prasanna Kumar, SA'B', ETDC, Keonics Bhavan, Bangalore-58.

... Respondents

[By Advocate Shri M. Vasudeva Rao Addl. Standing Counsel for Central Govt.]

ORDER

Shri Justice P.K. Shyamasundar, Vice-Chairman:

1. We have heard the applicant who is in person and also the learned Standing Counsel for the respondents at the stage of admission itself. The grievance ventilated herein so earnestly by the applicant is that he was denied the chance of going abroad for training which is a routine affair in the department, even so it is alleged such chances are being given by the department